## 81 Written Answers

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£30 million for the development of Amiro Coal Mine. These grants include £65 million for imports of U.K. machinery and £75 million for local costs of these projects.

For Oil and Natural Gas Sector the British authorities have shown readiness to provide grant assistance to be used for financing import of goods and services of U.K. origin only for developmental projects to be appraised and approved by the Government of U.K.

M.R.T.P. and Large House paid up Capital and Profits

1363. SHRIMATI KANAK MUKHER-JEE: Will the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be pleased to state:

(a) the total assets, turnover, gross profits and paid up capital of each MRTP House and of the 20 largest Houses during the last three years, separately; and

(b) the share (in per cent) of all the MRTP Houses and 20 largest Houses in the total assets of the corporate private sector during the same period?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) The total asets, turnover, profits before tax and paid-up capital of each MRTP House and of the 20 Largest Houses during 1979, 1980 and 1981 are given in Statement-I annexed. [See. Appendix CXXV, Annexure No. 58].

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(b) Data relating to total assets of the corporate private sector have not been compiled in the Department to work out the share of the MRTP Houses and 20 Largest Houses.

## Manufacture of Fusep Machine

1364. SHRI ARABINDA GHOSH: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that FUSEP machine has been produced by M|s. SRDC Private Limited, Calcutta for saving petrol and dissel; and (b) if so, what action Government contemplate to utilise the same in the national public interest?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE. MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Yes, Sir,

(b) The FUSEP fuel saving device was evaluated for its effectiveness by Indian Oil Corporation (Research and Development Centre), Faridabad, on petrol car in February, 1982, but it did not show any significant improvement in fuel economy.

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1365 भी हुक्मदेव नारायण पादब क क्या अम और पुनर्वास मंत्री 25 मार्च, 1982 को राज्य सभा में म्रतारांकित प्रभन 2646 के दिए गए उत्तर को देखेंगे ग्रौर यह बताने की क्रुपा करेंगे कि:

(क) पटना में फैक्टिरियों के उन प्रबंधकों के विरुद्ध कोई कानूनी कार्यवाही न करने के क्या कारण हैं जो कोई कार्यवाही न करने के लिए जिम्मेदार थे ; और

(ख) कोई कार्यवाही न करने के जिम्मेदार पाए गए व्यक्तियों के विरुद सरकार क्या कार्यवाही करने का विचार रखती है?

भम ग्रोर पुनर्वास मंत्रालय में राज्य मंत्री (श्रीधर्मवीर): (क) बिहार सरकार से प्राप्त सूचना के प्रनुसार, श्रमिकों को देय बकाया राशियों का समय से भुगतान न करने के लिए संबंधित कारखानों के प्रबंधतंत्र के खिलाफ समुचित कार्यवाही शुरू कर दी गई है।

(ख) प्रमन नहीं उठता।